

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

O.A. No. 622 of 2024

IN THE MATTER OF:

Varun Gulati

...Applicant

Versus

State of Haryana & Ors.

...Respondents

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FILED THROUGH:

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Archana yadav

Shivani chawla

[SIDDHARTH BATRA], [ARCHANA YADAV] [SHIVANI CHAWLA]

Chinmay

Rhythm

[CHINMAY DUBEY] & [RHYTHM KATYAL]

Advocates for Respondent No. 70- M/s Denim Touch

8A, Sagar Apartments, 6-Tilak Marg,

New Delhi-110001.

Mob.: 9888884445

Date: 29.05.2025

E-mail: siddharth.batra@satramdass.com

Place: New Delhi

Phone: 011 4704 6111

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**OBJECTIONS TO THE REPORT OF THE JOINT COMMITTEE ON
BEHALF OF RESPONDENT NO. 70, M/S DENIM TOUCH**

MOST RESPECTFULLY SHOWETH:

1. That the present objections are being filed on behalf of M/s Denim Touch, the Respondent No. 70, in compliance with the direction dated 27.02.2025 passed by this Hon'ble Tribunal, wherein the recently added industries in the Barhi Industrial Area matter were directed to file their objections to the Joint Committee Report dated 03.01.2025.
2. That at the outset, it is submitted that the observations in the Joint Committee Report do not accurately reflect the compliance status of the Answering Respondent's unit. The findings in the Report appear to be based on assumptions and outdated assessments, which are inconsistent with the current operational realities of the Answering Respondent.

3. That the Answering Respondent operates a textile washing and dyeing unit situated at Plot No. 600, Phase-II, HSIIDC Industrial Estate, Barhi, District Sonapat, Haryana. The unit possesses a valid Consent to Operate (“CTO”) under the Water and Air Acts valid till 30.09.2026, and maintains a fully functional physico-chemical Effluent Treatment Plant (“PETP”), along with proper logs and records.
4. That the Answering Respondent has consistently undertaken substantial investments in environmental control measures, including a modern Effluent Treatment Plant (ETP), ensuring adherence to applicable environmental norms and best industrial practices. The Answering Respondent denies any deliberate non-compliance and submits that if there were any technical/operational gaps, they stand rectified upon receiving feedback from statutory authorities.
5. **OBJECTIONS TO THE JOINT COMMITTEE REPORT:**
 - 5.1. That the unit of the Answering Respondent was inspected on 12.08.2024 by a joint team of CPCB and HSPCB. Based on this inspection, a Show-Cause Notice (SCN) dated 02.01.2025 was issued (No. HSPCB/SR/2025/2689), alleging several deficiencies in the operation of the PETP, record-keeping, and pipeline layout. The Answering Respondent submitted a detailed and comprehensive reply on 22.04.2025, enclosing supporting documents including the Feasibility Report, laboratory analysis, logbooks, and SOP compliance. A copy of the Show Cause Notice issued by the HSPCB along with the detailed reply and annexures is collectively annexed herewith as **ANNEXURE R-1**.

- 5.2. That the Show Cause Notice alleged dilution on account of 96% reduction in BOD/COD with a physico-chemical setup alone. The Answering Respondent, vide its reply, categorically denied any dilution with fresh water and submitted as hereinafter.
- 5.3. That the PETP at the unit of the Answering Respondent is designed with advanced physico-chemical processes, including coagulant and flocculant dosing, rapid mixing, sedimentation and multi-media filtration, which substantially reduces organic and suspended loads. The Feasibility Report (which was annexed with the reply to the Show Cause Notice) included hydraulic and pollution load calculations showing that high treatment efficiency is both feasible and consistent with the design of the PETP.
- 5.4. That further, the specific washing methods used-enzyme wash, softener silicon wash, and garment wash-generate inherently lower BOD/COD loads as compared to conventional dyeing units. NABL-accredited lab results confirm that treated effluent meets the prescribed discharge norms without requiring biological processing. Therefore, the conclusion drawn in the HSPCB Show Cause Notice lacked technical grounding and disregards actual process-specific variables.
- 5.5. That the unit of the Answering Respondent has implemented a robust and systematic data recording system for all key parameters. The following records are maintained and were annexed to the reply:
 - 5.5.1. Daily logs of fresh water abstraction, effluent generation (inlet and outlet), chemical dosing, sludge generation, and plant output;

- 5.5.2. Logbooks, sample registers, and dosing logs;
- 5.5.3. Additionally, the unit has a valid Hazardous Waste Authorization confirming the formalization of record-keeping and compliance.
- 5.5.4. Any misapprehension during inspection was likely due to temporary misplacement, which has since been fully rectified.
- 5.6. That the low BOD values at the PETP inlet are not indicative of dilution but a direct result of the low-load washing processes employed. The washing recipes are engineered to produce less organic load, supported by specific detergent and enzyme choices. The inlet BOD is consistent with the process profile and does not point to any external addition of water. The Feasibility Report and third-party analysis substantiate this position.
- 5.7. That moreover, the allegation that the PETP was operating without dosing or that the filtration was bypassed is incorrect and misleading- Coagulants and flocculants are dosed as per SOP and consumption logs are maintained. The filtration system was fully operational on the date of inspection; however, any temporary maintenance or flow diversion (if observed) was a short-term technical issue that was addressed immediately. Maintenance records and operation checklists were provided with the SCN reply and are available for verification.
- 5.8. That the Answering Respondent in *arguendo* stated that even if an issue was observed during inspection regarding convergence of lines at the discharge pit; this issue was caused due to legacy infrastructure

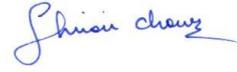
overlaps. Immediately after the inspection, the unit undertook complete segregation of stormwater, sewage, and effluent lines, ensuring that only treated effluent from the PETP enters the HSIIDC sewer.

- 5.9. That the Answering Respondent maintains that no dilution of effluent with fresh water occurs, and all trade effluent is properly treated and discharged in accordance with environmental standards. The ongoing water balance study and regular operation of our ETP exemplify our commitment to environmental stewardship.
- 5.10. That given these clarifications and the proactive measures taken post-inspection, the findings of the Joint Committee Report should be reconsidered. The adverse implications of any erroneous findings on the financial stability and operational continuity of our unit, which significantly contributes to the local economy and employment, are substantial and unwarranted. Thus any adverse order based on these findings would have severe financial implications and cause significant operational disruptions, affecting not only the unit but also the large workforce it employs and the broader local economy.
6. That the Answering Respondent remains committed to environmental sustainability, regulatory compliance, and responsible industrial operations and prays for a just and fair assessment of its compliance status.
7. The Answering Respondent further reserves its right to file additional pleadings or affidavits, if necessary, in response to any subsequent developments in the present proceedings.

FILED THROUGH:



[SIDDHARTH BATRA], [ARCHNA YADAV] [SHIVANI CHAWLA]



[CHINMAY DUBEY] & [RHYTHM KATYAL]

Advocates for Respondent No. 70- M/s Denim Touch

8A, Sagar Apartments, 6-Tilak Marg,

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AFFIDAVIT

I, ASHISH MITTAL S/o Sh. PAWAN KUMAR, aged about 34 years R/o 16/22, EAST PATEL NAGAR, NEW DELHI-110008, do hereby solemnly affirm and stat as under:

1. That I am the authorized signatory of Respondent No. 70 , M/s DENIM TOUCH, having its office at PLOT NO. 600, BARHI HSIIDC INDST. ESTATE BARHI, GANNAUR, HARYANA-131101, in the aforesaid Original Application, I am aware of the facts and circumstances of the case in my official capacity as stated above and hence, entitled to swear this affidavit.
2. That the accompanying reply has been drafted by my counsel under my instructions, and I say that the statements and submissions made in the said reply are true and correct to best of my knowledge based upon the records and my belief. I pray that the said reply to be treated as part and parcel of this Affidavit and the same is not being reproduced for the sake of brevity.
3. I say that the documents / annexure produced along with the reply are true copies of its originals.



[Handwritten Signature]

DEPONENT

VERIFICATION:

Verified that the contents of the above affidavit are true and correct to the best of my knowledge, belief and nothing material information has been concealed therefrom. No part of it is false.

19 FEB 2025

Verified at NEW DELHI on this 19th day of February , 2025.

[Handwritten Signature]

DEPONENT

SWORN BEFORE ME

ATTESTED

[Handwritten Signature]

**BALJIT SINGH
NOTARY DELHI-R-10615
Government of India
NEW DELHI. Mob-9868186635**



19 FEB 2025

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SERIAL NO:.....	8399/2025

**EXECUTANT IDENTIFIED
BY SHR. 9868186635**

**S-169, DDA Hog Market
Rajendra Place, New Delhi
Mob.: 9868186635**



HARYANA STATE POLLUTION CONTROL BOARD

Plot No. 1, Sector-15, Part-II, Sonipat
Ph. - 0130-2236119, E-mail ID: - hspcbrosr@gmail.com



No. HSPCB/SR/2025/ 2689

Dated: 2/01/25

To

M/s DENIM TOUCH,
PLOT NO. 600 HSIIDC BARHI,
District Gannaur, Sonipat, Haryana

Sub: Show Cause Notice for Closure under section 33-A of Water Act, 1974, prosecution action under section 43/44 of Water Act, 1974, revocation of consent u/s 27 of the Water (Prevention & Control of Pollution) Act, 1974 & u/s 21 (4) of the Air (Prevention and Control of Pollution) Act, 1981 and imposing environmental compensation as per order dated 22.12.2021.

Whereas, the unit was inspected on 12.08.2024 by the Joint Team of CPCB and HSPCB in reference to OA No.622/2024 titled as Varun Gulati Vs State of Haryana & Ors. pending before Hon'ble NGT, New Delhi and the unit is involved in process of Pre-treatment, Dyeing, Washing, Finishing having CTO valid upto 30.09.2026.

Whereas, during inspection following deficiencies have been observed which need to be complied as per condition of CTO granted to the said unit:-

- PETP plant installed is based on the physico-chemical treatment for removal of suspended solids (TSS) & organics (BOD, COD) only. However, 96 % reduction in BOD & COD with exiting treatment scheme without biological system is not possible which indicate suspected dilution with fresh water. Thus, unit shall be considered non-complying.
- Effluent characteristics: as per analysis report is as below: -

Parameter	PETP inlet	PETP outlet	Prescribed discharge norms	Compliance w.r.t norms
pH	7.42	7.64	6.0-9.0	<ul style="list-style-type: none"> With existing treatment scheme such a high reduction in pollution parameters indicates dilution with freshwater in PETP at different stages Inlet BOD is too much lower against typical range of 700-1000 mg/l, indicating dilution at PETP inlet Non - complying (Dilution)
BOD (mg/l)	125	6	500	
COD (mg/l)	648	36	1400	
TSS (mg/l)	425	21	1500	
TDS (mg/l)	1360	910	2100	

3. Unit has not maintained data related to plant (production, fresh water consumption) & PETP operation (inlet/ outlet flow, sludge generation, chemical consumption etc.).
4. Inlet BOD is too much lower against typical range of 700-1000 mg/l, indicating dilution at PETP inlet.
5. PETP found operating without any coagulants & flocculants dosing. Filtration system also found in bypassed condition.
6. Sewage, storm water, fresh water & effluent line all are found connected in to outlet discharge pit connected to the HSIIDC sewer line.

Recommendation of the Team:-

1. Dismantle the provision of dilution of PETP outlet by fresh water.
2. Maintain logbook for plant & PETP operational data
3. Operate PETP as per standard operating procedure.
4. Dismantle all the line except PETP outlet from the outlet discharge pit.
5. Display name & unit address at entry gate
6. Obtain hazardous waste authorization.
7. Obtain NOC for ground water abstraction from Haryana water resources authority.

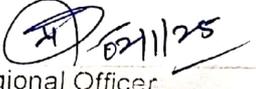
Therefore, you are hereby directed to show cause & explain within **15 days** as to why closure action may not be taken against your unit u/s 33-A Water (Prevention and Control of Pollution) Act, 1974, prosecution action under section 43/44 of Water (Prevention and Control of Pollution) Act, 1974 and revocation of consent u/s 27 of the Water (Prevention & Control of Pollution) Act, 1974 & u/s 21 (4) of the Air (Prevention and Control of Pollution) Act, 1981 besides initiation of legal action under the Acts for non-compliance of the relevant provisions of Environmental Acts/Rules/Laws.

In case you fail to reply/comply with the deficiencies mentioned above within above mentioned stipulated time period, it will be presumed that you have nothing to say in this regard and accept the status as mentioned above, which will warrant closure action against your unit under relevant Acts/ Rules besides initiation of legal action under the relevant Acts/Rules without giving any further notice.

Whereas, for the above said violations you are liable to pay the Environmental Compensation in terms of the directions of Board issued letter no. HSPCB/PLG/2021/2343-2350 dated 22.12.2021 as assessed by the Board as per methodology defined therein.

Endst. No. HSPCB/SR/2025/

Dated:


Regional Officer,
Sonapat Region.

A copy of the above is forwarded to the Chairman, HSPCB, Panchkula for information, please.

Regional Officer,
Sonapat Region.

To,
The Regional Officer
Haryana State Pollution Control Board (HSPCB)
Sector-15, Sonipat, Haryana

Date: 22.04.2025

SUBJECT: REPLY TO SHOW CAUSE NOTICE NO. HSPCB/SR/2025/273 DATED 14.04.2025

RE: HSPCB LETTER NO. HSPCB/SR/2025/273 DATED 14-04-2025

Respected Sir,

1. This is in response to the Show Cause Notice (SCN) issued under Section 33-A, Section 27 of the Water (Prevention and Control of Pollution) Act, 1974, and Section 21(4) of the Air (Prevention and Control of Pollution) Act, 1981. The notice references inspection findings from August 2024, which claim non-compliance regarding effluent treatment and discharge parameters, including high TDS levels.
2. We wish to clarify the situation and demonstrate that our unit, M/s Denim Touch, has taken all necessary measures to comply with the relevant environmental regulations. We submit the following response:

Background of the Unit

3. M/s Denim Touch is a textile processing unit engaged in washing, dyeing, and finishing operations. We have been granted Consent to Operate (CTO) by HSPCB, valid until 30/09/2026. Our unit has consistently

followed environmental regulations, including the installation of a fully functional Effluent Treatment Plant (ETP), ensuring all discharge parameters are maintained within permissible limits. The copy of the valid CTO is annexed as **Annexure 1**.

4. The allegations made in the notice have been carefully reviewed, and we respectfully provide our clarifications based on the documentation and records available:

A. Dilution of Effluent with Fresh Water Due to 96% Reduction in BOD & COD Without Biological System

Allegation: The PETP plant is based on physico-chemical treatment for the removal of suspended solids (TSS) and organics (BOD, COD) only. The 96% reduction in BOD & COD without a biological system is not possible, suggesting that there is dilution with fresh water. Therefore, the unit is considered non-complying.

Response: We categorically deny the allegation of dilution with fresh water. The observed reduction in BOD and COD in our effluent is a result of the physico-chemical treatment system in place, which includes the use of coagulants, flocculants, and advanced filtration systems, designed to achieve the required reduction in organic content. These processes are highly efficient in reducing BOD and COD levels without the need for biological systems.

Moreover, the Feasibility Report for the Scheme of Effluent Treatment Plant, based on hydraulic design and pollution load calculations (uploaded in this conversation), clearly outlines the capacity and efficiency of our existing treatment system. The report demonstrates that the effluent treatment design and processes used are capable of achieving the prescribed treatment standards without

relying on biological systems. The performance of the plant has been validated through consistent monitoring, and laboratory reports from accredited testing facilities (as attached) confirm compliance with the prescribed discharge parameters. The copy of the Feasibility Report is annexed as **Annexure 2**.

Additionally, the TDS levels, BOD, and COD values recorded during the inspection were found to be within permissible limits, indicating that the effluent treatment system is functioning as per design, without any dilution of the treated effluent.

B. Failure to Maintain Data Related to Plant Operations and PETP Performance

Allegation: The unit has not maintained data related to plant production, freshwater consumption, PETP operation (inlet/outlet flow, sludge generation, chemical consumption, etc.).

Response: We would like to clarify that we have implemented a more robust data logging system for maintaining records of plant operations. Our unit now maintains comprehensive records of production, freshwater consumption, effluent treatment, sludge generation, and chemical consumption. The copy of the Logbook for effluent treatment is annexed as **Annexure 3**.

We also wish to highlight that the Hazardous Waste Management Report and the Feasibility Report document the operational parameters and performance metrics of the PETP system, providing clear evidence of proper treatment and compliance. The copy of the Grant of Authorization under Hazardous and Other Wastes(Management & Transboundry Movement) Rules, 2016 vaild till 30.09.2026 is annexed hereto as **Annexure 4**.

C. Low Inlet BOD Levels Indicating Dilution at PETP Inlet

Allegation: The inlet BOD is too low against the typical range of 700-1000 mg/l, indicating dilution at the PETP inlet.

Response: The observed inlet BOD values are a result of the specific washing processes employed in our plant, which are designed to minimize the organic load in the effluent before it enters the PETP. The types of wash processes employed-such as enzyme wash, softener silicon wash, and garment wash-are optimized to reduce BOD and COD levels. The inlet BOD levels are not indicative of dilution but rather reflect the effectiveness of the pre-treatment steps used in the process.

We respectfully submit that the reduction in BOD at the inlet does not suggest dilution, but rather demonstrates the efficacy of our pre-treatment methods. Independent laboratory testing and real-time monitoring data further confirm the accuracy and compliance of these levels.

D. PETP Found Operating Without Coagulants and Flocculants, and Filtration System Bypassed

Allegation: The PETP was found operating without any coagulants and flocculants dosing, and the filtration system was bypassed.

Response: We strongly refute this allegation. Our PETP operates according to standard operating procedures, which include the dosing of coagulants and flocculants as part of the physico-chemical treatment process. The filtration system is an integral part of our treatment process and has never been bypassed. We have reviewed the operational logs and maintenance records and confirm that the filtration system was functioning at the time of inspection. Any discrepancy observed during the inspection was likely a result of operational conditions at that time, which have

since been rectified. We are prepared to provide maintenance logs and detailed records of chemical dosing for verification.

E. Improper Connection of Sewage, Storm Water, Fresh Water, and Effluent Lines

Allegation: The sewage, storm water, fresh water, and effluent lines were found connected to the outlet discharge pit, which is connected to the HSIIDC sewer line.

Response: We acknowledge the concern raised regarding the connection of various lines to the outlet discharge pit. However, we wish to clarify that the lines are designed to handle effluent discharge separately from sewage and stormwater. During the inspection, an issue was identified with the connections, which has since been corrected. The effluent discharge line has been segregated from the sewage and stormwater lines as per the prescribed standards.

We have now ensured that only treated effluent from the PETP is directed to the HSIIDC sewer line, and all necessary adjustments to the infrastructure have been completed to prevent any cross-contamination.

5. Recommendations by the Team:

I. Dismantling of Dilution Provision:

We confirm that there has been no dilution of effluent with fresh water. The effluent treatment system is fully compliant with the prescribed standards.

II. Maintenance of Logbooks:

The logbook has been provided herewith with the Reply

III. Operation of PETP as per SOP:

The PETP is being operated as per the standard operating procedures. Any minor issues identified during the inspection have been addressed.

IV. Dismantling of Lines Except PETP Outlet:

The necessary corrective actions have been taken to ensure that all lines are properly segregated, and we have rectified any issues regarding the discharge connections.

V. Obtaining Hazardous Waste Authorization:

We have obtained the necessary authorization for hazardous waste management as per the applicable rules and have continued compliance. The same is annexed with the Reply.

VI. Obtaining NOC for Groundwater Abstraction:

We have submitted the renewal application for the NOC from HWRA, and we are awaiting approval.

6. Timing of the Show Cause Notice:

The inspection was conducted in August 2024, and the SCN was issued in January 2025. In the intervening period, we have addressed any minor deficiencies that may have existed at the time of the inspection. Furthermore, regular inspections by the Central Pollution Control Board (CPCB) and HSPCB have confirmed that our ETP is operating in full compliance with environmental standards.

7. Financial Impact and Social Responsibility:

The closure of our unit would significantly impact the livelihoods of over 200 employees and their families. It would also affect several local suppliers and small businesses. We request that the Board consider these broader socio-economic consequences while reviewing the SCN.

8. Request for Withdrawal of the Show Cause Notice

Based on the submissions above, we request that the Show Cause Notice be withdrawn as the allegations do not reflect the actual operational status of our unit. We are fully committed to environmental compliance and have taken all necessary corrective actions.

We remain committed to environmental responsibility and seek a fair resolution to this matter.

Thank you.

Sincerely,

M/s Denim Touch

Plot No. 600, HSIIDC, Phase-II, Barhi, Sonipat



HARYANA STATE POLLUTION CONTROL BOARD

**Star Complex, Opp. General Hospital, Delhi Road,
Sonepat Ph. 0130-2236119(O) Email:-
hspcbrosr@gmail.com
E-mail: hspcb@hry.nic.in**



No. HSPCB/Consent/ : 313101722SONCTO20048999

Dated:25/02/2022

To.

M/s :DENIM TOUCH
PLOT NO. 600 HSIIDC BARHI SONEPAT

Subject: Grant of consent to operate to M/s DENIM TOUCH.

Please refer to your application no. 20048999 received on dated 2022-01-20 in regional office Sonapat. With reference to your above application for consent to operate, M/s DENIM TOUCH is here by granted consent as per following specification/Terms and conditions.

Consent Under	BOTH
Period of consent	25/02/2022 - 30/09/2026
Industry Type	Yarn / Textile processing involving any effluent/emission generating processes including bleaching, dyeing, printing and colouring
Category	RED
Investment(In Lakh)	95.0
Total Land Area(Sq. meter)	0.0
Total Builtup Area(Sq. meter)	0.0
Quantity of effluent	
1. Trade	175.0 KL/Day
2. Domestic	2.0 KL/Day
Number of outlets	2.0
Mode of discharge	
1. Domestic	into sewer
2. Trade	Into HSIIDC sewer after treatment leading to CETP
Domestic Effluent Parameters	
1. NA	
Trade Effluent Parameters	
1. BOD	30 mg/l
2. COD	250 mg/l
3. TSS	100 mg/l
4. pH	5.5-9.0
5. O&G	10 mg/l
6. Total chrome	2 mg/l
7. Sulphide	2 mg/l

8. Phenolic compound	5 mg/l
Number of stacks	1
Height of stack	
1. Stack attached to LPG fired boiler	20 meters
Emission parameters	
1. SPM	150 mg/m ³
Product Details	
1. Garments Washing	4000 Numbers/ day
Capacity of boiler	
1. LPG fired boiler	1.0 Ton/hr
Type of Furnace	
1. NA	
Type of Fuel	
1. Gas	40 KG/day
Raw Material Details	
G A R M E N T S W A S H I N G	4000 Numbers/Day
S O D A A S H	15 Kg/Day
B L E A C H I N G P O W D E R	8 Kg/Day
C A S T I C F L A K E S	8 Kg/Day
A C E T I C A C I D	5 Kg/Day
H Y D R O G E N P E R S O I D E	8 Kg/Day
E N Z Y M E R	5 Kg/Day
D E F E G E N T S O A P	25 Kg/Day

Regional Officer, Sonipat
Haryana State Pollution Control Board.

Terms and conditions

1. The applicants shall maintain good house keeping both within factory and in the premises. All hose pipelines valves, storage tanks etc. shall be leak proof. In plant allowable pollutants levels, if specified by State Board should be met strictly.
2. The applicant/company shall comply with and carry out directive/orders issued by the Board in this consent order at all subsequent times without negligence of his /its part. The applicant/company shall be liable for such legal action against him as per provision of the law/act in case of violation of any order/directives. Issued at any time and or non compliance of the terms and conditions of his consent order.
3. The applicant shall make an application for grant of consent at least 90 days before the date of expiry of this consent.
4. Necessary fee as prescribed for obtaining renewal consent shall be paid by the applicant alongwith the consent application.

5. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above required variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard vary all or such condition and there upon the applicant shall be bound to comply with the conditions so varied.
6. The industry shall provide adequate arrangement for fighting the accidental leakages, discharge of any pollutants gas/liquids from the vessels, mechanical equipment etc. which are likely to cause environment pollution.
7. The industry shall comply noise pollution (Regulation and control) Rules, 2000.
8. The industry shall comply all the direction/Rules/Instructions as may be issued by the MOEF/CPCB/HSPCB from time to time.
9. The industry shall ensure that various characteristics of the effluents remain within the tolerance limits as specified in EPA Standard and as amended from time to time and at no time the concentration of any characteristics should exceed these limits for discharge.
10. The industry would immediately submit the revised application to the Board in the event of any change in the raw material in process, mode of treatment/discharge of effluent. In case of change of process at any stage during the consent period, the industry shall submit fresh consent application alongwith the consent to operate fee, if found due, which may be on any account and that shall be paid by the industry and the industry would immediately submit the consent application to the Board in the event of any change during the year in the raw material, quantity, quality of the effluent, mode of discharge, treatment facilities etc.
11. The officer/official of the Board shall reserve the right to access for the inspection of the industry in connection with the various process and the treatment facilities. The consent to operate is subject to review by the Board at any time.
12. Permissible limits for any pollutants mentioned in the consent to operate order should not exceed the concentration permitted in the effluent by the Board.
13. The industry shall pay the balance fee, in case it is found due from the industry at any time later on.
14. If the industry fails to adhere to any of the conditions of this consent to operate order, the consent to operate so granted shall automatically lapse.
15. If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit.
16. The industry shall comply all the Directions/ Rules/Instructions issued from time to time by the Board.

Specific Conditions :

1. Unit will keep all the parameters within the prescribed limits and shall comply with all the Norms and Rules as prescribed in the Acts.
2. Unit will comply with all the provisions of Hazardous Waste Rules and will make agreement with GEPIL and Authorized recycler of the Board for scientific disposal of Hazardous Waste.
3. Unit will obtained Prior CTO before operating the plant.
4. Unit will use only LPG/Gas as fuel in boiler.
5. CTO so granted shall become invalid in case of violation of any of the above / any law of the land.

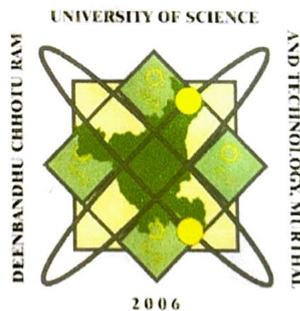
Regional Officer, Sonipat



Adequacy report
on
Effluent Treatment Plant
for

M/S DENIM TOUCH

Plot No. – 600, HSIIDC, Phase -II,
Barhi Industrial Estate District- Sonapat, Haryana

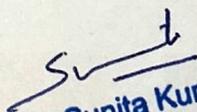


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Deenbandhu Chhotu Ram University of Science and Technology,
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Sonipat, Haryana 131039

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1. Introduction

M/S Denim Touch Plot No.-600, HSIIDC, Phase -II, Barhi Industrial Estate District- Sonapat, Haryana. Its main work will be washing of all kind of Garments. The processing capacity of the factory will be 9000 Pieces per day on a shift's operation of 12 hours duration. Shifts will be not exceeding twice a day.

The source of water supply will be from HSIIDC water supply/ boring water. This water will be used for the processing & washing operations.

To meet the statutory effluent discharge standards, Company installed an effluent treatment plant (ETP) with a 200 KLD treatment capacity.

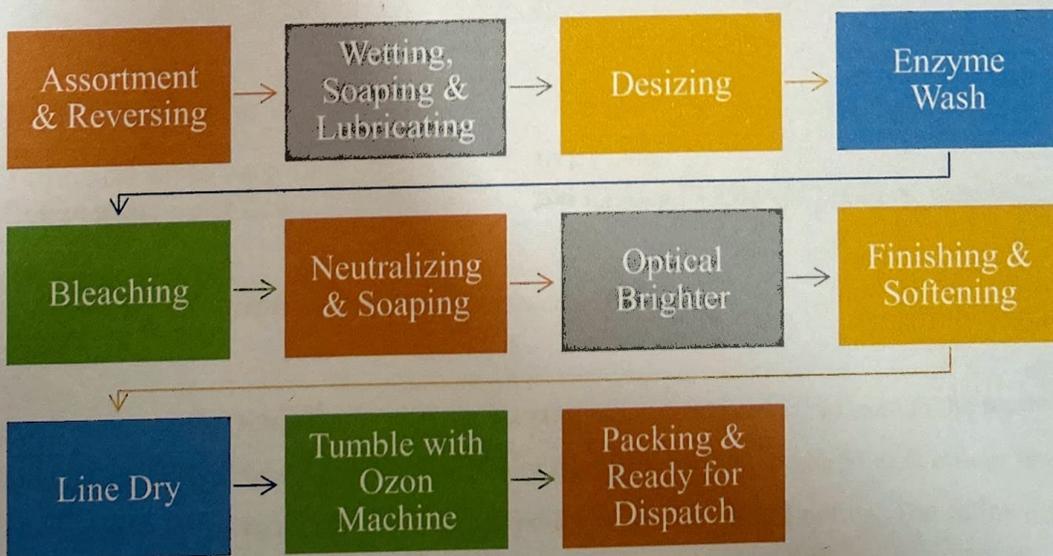
1.1 Scope of study

This report aims to prepare an adequacy report of ETP installed in the Company.

1. Study the treatment efficiency of each unit of ETP.
2. Determine the required and the existing capacity of each unit of ETP to check the adequacy of ETP.

2. Manufacturing process

The manufacturing process flow characteristics shown in figure 1. Water consumption mainly occurs during the washing of raw materials.



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Figure 1: Flow Chart of processing of material

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Garment is the basic raw material, which is converted into the final washed product in the presence of auxiliary chemicals & necessary stuff.

As shown from the process flow chart, the garments are subjected to Assortment & reversing, Wetting, Soaping, Lubricating, desizing, bleaching, washing, softening & finishing, which are major process involving chemical additives in the main process of washing garments.

Product is taken out & rest of the liquid/water is drained to effluent treatment plant.

2.1 List of chemicals:

The main chemical will be used in washing of Fabric/Garments are given below;

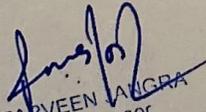
S. No.	Chemicals
1	Resin Wash
2	Softeners
3	Acetic Acid
4	Bleaching
5	Hydrogen Peroxide
6	Salt
7	Soaping Agents
8	Enzymes

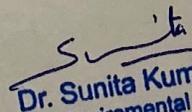
Design discharge:

Theoretical waste water flow = 30 KL/day
 Design waste water flow = 200 KL/day (8.33m³/hr.) [24 hrs. working]

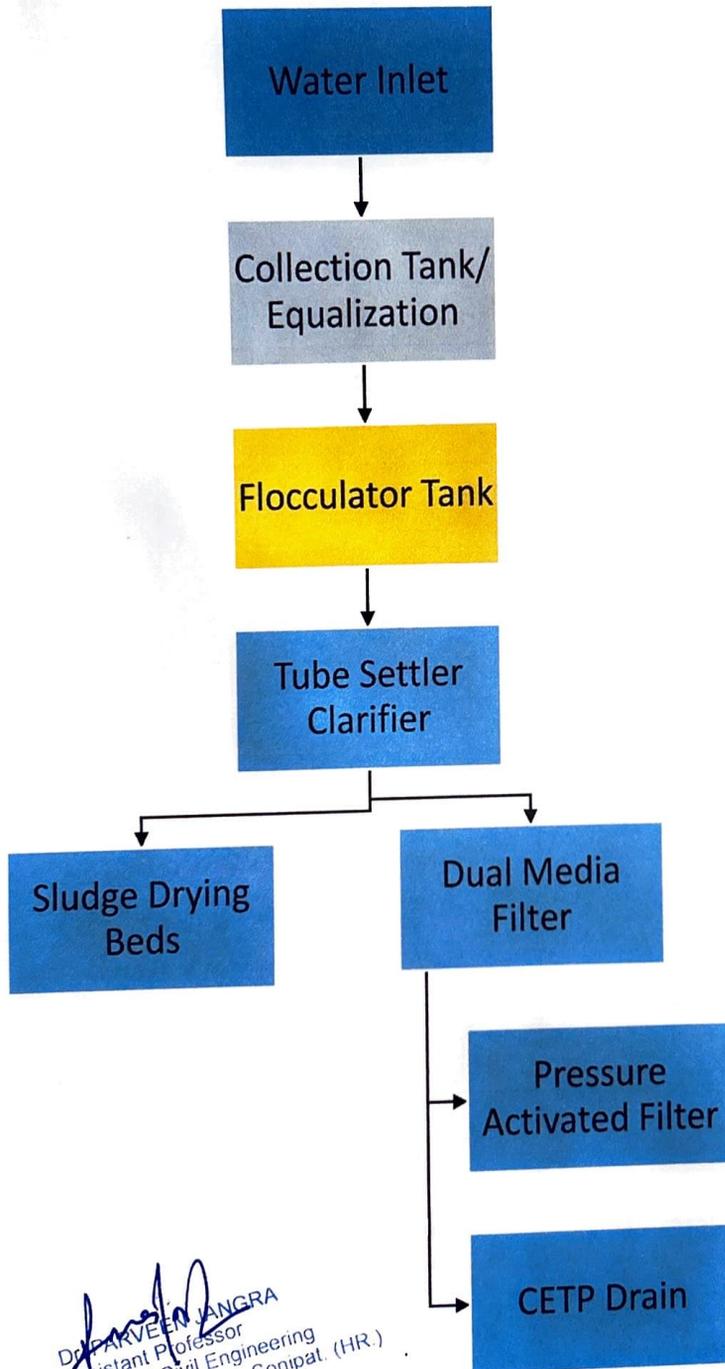
2.2 Details of optimum treatment process (ETP):

For treatment of washing wastewater, an intermittent system is suitable to treat the waste water. It is proposed to have a Physio-chemical treatment process with dual media filter & colour removal Filter to achieve the prescribed standards as per pollution control board norms. The following treatment stages are proposed for the E.T.P for washing of Fabric waste water.


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Flow Chart of ETP



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3. Adequacy assessment report of ETP for M/S Denim Touch.

S.No.	Unit Process	Required Basis of design	Required Capacity Size m ³ / (Lx B x H)	Existing Capacity	Adequacy	Status of work
1	Flow	30KLD (1.25m ³ /hr)	--	200KLD	Adequate	Working satisfactory, more than half of its capacity.
2	Screens		(0.50 x 0.5x0.5) m	(1 x 1x 1) m		Working satisfactory.
3	Oil & Grease Tank		(1.0x1.0x1.0) m	(1.2 x 1.2 x 1.2) m		Working satisfactory.
4	Equalization Tank (2 Nos.)	12 hrs.	15m ³	200 m ³ (5.5 x 3.65 x 5) m	Adequate	Working satisfactory, half of its capacity
5	Coagulation Tank			(1.25 x 2 x 1.25) m		Working satisfactory.
6	Flocculator Tank/Flash mixture	60 min	1.25 m ³	20.41 m ³ Dia – 2m, H- 6.5m	Adequate	Working satisfactory, Half of its capacity, simultaneously with tube settler.
7	Tube Settler (1 Nos.)	3 m ³ /m ² /hr Surface Loading, 1hrs each	0.416 m ²	8.75 m ² (3.5 x 2.5 x 2.2) m	Adequate	Working satisfactory.
8	Dual Filter Media	5.0 m ³ /hr/m ²	0.25 m ²	0.785 m ² Dia- 1.0m, H=1.2m	Adequate	Working satisfactory.
9	Activated Carbon Filter	5.0 m ³ /hr/m ²	0.25 m ²	0.785 m ² Dia- 1.0m, H=1.2m	Adequate	Working satisfactory.
10	Filter Press (cake)	--	--	25-30 kg/m ²	Adequate	Working satisfactory.
11	Cake collection pit	--	--	--	Adequate	Sufficient space for collection.
12	Sludge Drying Beds (3 Nos.)			(1.5 x 1.5 x 1.0) m	Adequate	

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3.1 Inlet and Outlet parameters of Effluent Treatment Plant in M/S Denim Touch.

S. No.	Parameter			Standard Limit as per HSPCB
		Inlet	Outlet	
1.	Colour (Hazen)	Blackish	Colourless	Not Specified
2.	Odour	mild	Odourless	Not Specified
3.	pH	7.50	7.56	6.5 -9.0
4.	Total Suspended Solis (mg/l)	432	9	1500
5.	Total Dissolved Solid (mg/l)	1336	886	2100
6.	BOD 3 days (27°C) (mg/l)	139	6.7	500
7.	COD (mg/l)	654	38	1400
8.	Oil & Grease (mg/l)	16.2	4.0	10
9.	Sulphide (H ₂ S)	0.5	0.5	2.0
10.	Ammoniacal Nitrogen	8.4	11.2	50
11.	Sodium Absorption Ratio	1.4	0.7	26
12.	Phenolic Compound Ratio (SAR)	0.05	0.05	1
13.	Total Chromium (as CR)	0.1	0.1	2

4. Conclusions

- The Effluent Treatment Plant installed at M/S Denim Touch. complies with the standards of the Haryana State Pollution Control Board (HSPCB).
- As per the documents provided, a maximum of 32 KLD of water is extracted from the borewell.
- No river or nala is present nearby. All wastewater generated by the industry is treated and then disposed of through the sewage drainage system.
- The quantity of water consumption depends on the Fabric requirements specified by the client; therefore, it may vary on a daily basis.
- All the effluent generated by the industry is directed to the ETP. No bypass is present.
- All parameters are being monitored regularly.
- The Effluent Treatment Plant is adequate to treat the 200 KLD of wastewater however, at present 30 KLD of waste is generated by M/S Denim Touch.


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Summary of Adequacy Report for ETP for M/S DENIM TOUCH

S.No.	Description	Remarks
1	Name of Unit	M/S Denim Touch
2	Address of the Unit	Plot No.-600, HSIIDC, Phase -II, Barhi Industrial Estate District-Sonapat, Haryana
3	Activity /Process	Washing and processing of garments.
4	Product Capacity	9000 Piece per month
5	Manufacturing Process	Yes, Page No.-3
6	Source of water	HSIIDC water supply/ boring water
7	Rate of Water Consumption	
(i)	Industrial	32 KLD
(ii)	Cooling	-
(iii)	Domestic	1000 ltr/day
(iv)	Others	1000 ltr/day
8	Rate of Effluent Discharge	
(i)	Industrial	30 KLD
(ii)	Cooling	-
(iii)	Domestic	-
(iv)	Others	-
9	Location of effluent discharge	
10	Source of trade effluent	Washing of Garments
11	Whether effluent is treated	Yes
12	Whether unit has installed ETP	Yes
13	Detail of ETP	Yes, Page No.-5
14	Whether effluent discharge rather is monitored	Yes
15	Whether manufacturing process/ characteristics of raw material have been studied thoroughly	Yes
16	Whether influent characteristics have been monitored	Yes
17	Whether any bypass arrangement	No
18	Whether design aspects have been considered while evaluating adequacy of ETP	Yes
19	If modification have been suggested to upgrade ETP	Not required
20	Whether existing ETP will be able to give effluent as per required parameters	Yes (if operated properly)


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5. Hazardous Waste Management

The sludge from tube settler shall be drained into the Sludge Drying Beds and the dry material shall be collected in impervious container after putting in HDPE bags to be disposed of as advised by the Pollution Control Authority.

In this process waste sludge will be released in the form of hazardous waste, for which sufficient size of site will be provided inside the premises & finally it will be handed over to Gujrat Enviro Protection & Infrastructure Limited (GEPIL) at CTSDf site Palli, Faridabad for further treatment and final disposal.

6. Maintenance for ETP

- ❖ Equalization tank, reaction & settling tank to be properly cleaned once a month
- ❖ Polyelectrolyte has always to be kept in a homogenous condition so that there is no settlement of any undissolved portion.
- ❖ Sludge shall be stacked in the solid drying leachate proof tank or HDPE tank to be covered after normal working hours, so that there is no run off during the rain and drying material has to be packed in a HDPE bag properly sealed before disposal.
- ❖ Adequate training to the operative staff shall be regularly provided in the correct operation & maintenance of the plant.
- ❖ Staff shall also be provided with adequate PPE's while handling acidic/hazardous effluent.


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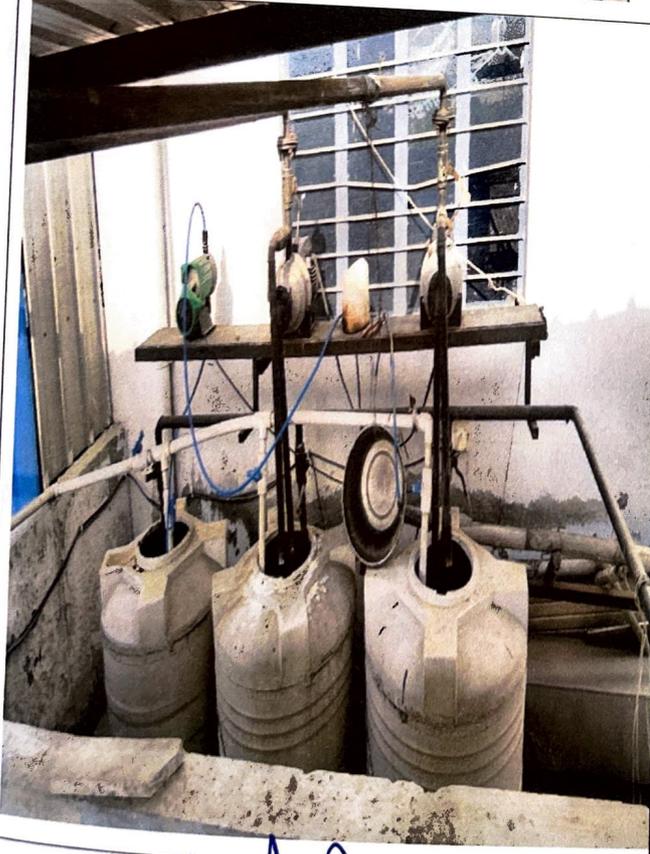
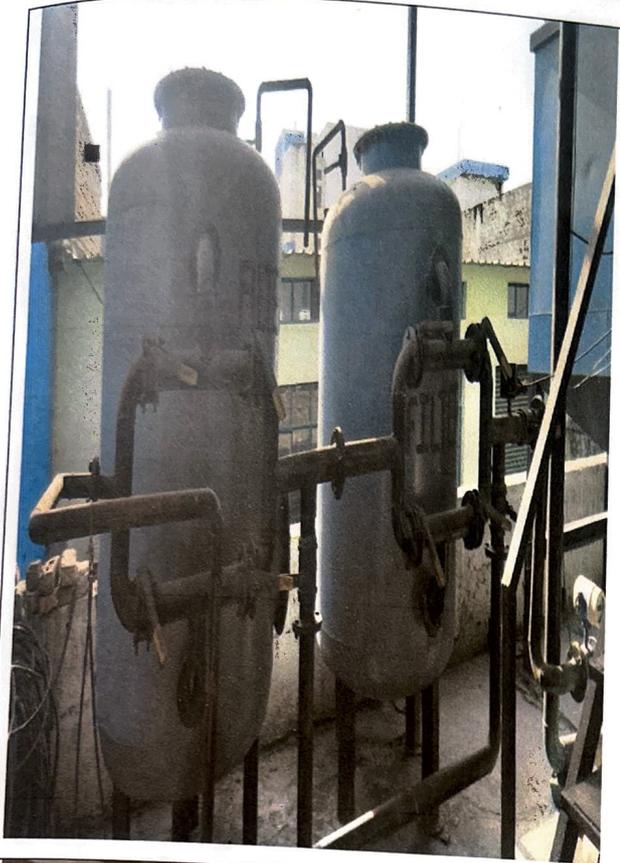
Adequacy Certificate

Based on the site visit conducted by experts from the Civil Engineering Department (CED), DCRUST, Murthal, to M/s Demin Touch, Plot No. 600, HSIIDC, Phase II, Barhi Industrial Estate, District Sonapat, Haryana, and the subsequent review of the infrastructure related to the effluent treatment plant (ETP), including its specifications and historical performance data (as detailed in this report), it has been determined that the existing ETP is adequately equipped to handle the effluent generated from a production capacity of 9000 Piece per day, in accordance with the parameters outlined in the report.

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LOG BOOK OF SEWERAGE / EFFLUENT TREATMENT PLANT

5224

MOB. 9896551023

Feb'25

34

NAME & ADDRESS OF UNIT:- M/s *Derrin touch Plot No. 600, Bashi, HSIIDOL*

DATE	INLET PUMP		BOREWELL METER READING		CHEMICAL CONSUMPTION			FLOW METER READING		PH. METER		ENERGY METER		SLUDGE KG.	SIGNATURE	REMARKS
	ON	OFF	ON	OFF	LIME	ALAM	POLY	ON	OFF	ON	OFF	ON	OFF			
01.02.25			17397	17421	100g	100g	25g	15608	15631	8.1	8.2	1446	1451			
02.02.25																
03.02.25																
04.02.25			17481	17443	120g	120g	20g	15631	15651	8.2	8.7	1451	1455			
05.02.25			17443	17461	100g	100g	20g	15651	15668	8.4	8.0	1455	1458			
06.02.25			17461	17484	100g	120g	20g	15668	15689	8.0	8.1	1458	1463			
07.02.25			17484	17504	120g	120g	20g	15689	15708	8.1	8.2	1463	1467			
08.02.25			17504	17526	100g	100g	50g	15708	15729	8.2	7.8	1467	1471			
09.02.25			17526	17547	150g	150g	25g	15729	15749	7.8	7.9	1471	1474			
10.02.25			17547	17565	100g	100g	20g	15749	15766	7.9	8.1	1474	1478			
11.02.25			17565	17582	100g	100g	20g	15766	15782	8.1	8.0	1478	1483			
12.02.25			17582	17601	100g	100g	20g	15782	15800	8.0	8.2	1483	1487			
13.02.25			17601	17623	100g	100g	20g	15800	15819	8.2	8.4	1487	1491			
14.02.25			17623	17647	120g	120g	20g	15819	15841	8.4	8.2	1491	1496			
15.02.25			17647	17670	100g	150g	20g	15841	15863	8.2	8.3	1496	1500			
16.02.25																
17.02.25																
18.02.25																
19.02.25			17670	17691	100g	150g	25g	15863	15883	8.2	8.2	1500	1505			
20.02.25			17691	17713	100g	120g	20g	15883	15904	8.2	8.1	1505	1509			
21.02.25			17713	17733	120g	150g	20g	15904	15923	8.1	8.0	1509	1513			
22.02.25			17733	17755	100g	100g	25g	15923	15944	8.0	7.8	1513	1517			
23.02.25			17755	17776	120g	100g	20g	15944	15964	7.8	7.9	1517	1521			
24.02.25			17776	17794	120g	100g	20g	15964	15981	7.9	7.9	1521	1525			
25.02.25			17794	17816	100g	100g	20g	15981	16002	7.9	8.0	1525	1529			
26.02.25			17816	17837	100g	100g	20g	16002	16022	8.0	8.2	1529	1534			
27.02.25			17837	17861	110g	110g	20g	16045	16045	8.2	8.1	1534	1538			
28.02.25			17861	17880	100g	120g	20g	16045	16063	8.1	8.0	1538	1542			

PLACE : SONIPAT

ETP OPERATOR

PIONEER ENVIRO TECH (ENVIRONMENT CONSULTANT

AUTHORISED SIGNATORY

LOG BOOK OF SEWERAGE / EFFLUENT TREATMENT PLANT

5225

MOB. 9896551023

35

NAME & ADDRESS OF UNIT:- M/s *Denim touch, Plot No 6005 Barhi HSIIDC*

MONTH - *Mar '25.*

DATE	INLET PUMP		BOREWELL METER READING		CHEMICAL CONSUMPTION			FLOW METER READING		PH. METER		ENERGY METER		SLUDGE KG.	SIGNATURE	REMARKS
	ON	OFF	ON	OFF	LIME	ALAM	POLY	ON	OFF	ON	OFF	ON	OFF			
1.3.25			17880	17904	100g	100g	20g	16063	16086	8.0	8.1	1542	1547			
2.3.25																
3.3.25			17904	17925	120g	120g	25g	16086	16106	8.1	8.3	1542	1552			
4.3.25			17925	17945	100g	100g	20g	16106	16125	8.3	8.2	1552	1556			
5.3.25			17945	17966	100g	100g	20g	16125	16139	8.2	8.0	1556	1561			
6.3.25			17966	17979	120g	100g	20g	16139	16157	8.0	8.1	1561	1565			
7.3.25			17979	17999	100g	100g	20g	16157	16176	8.1	7.8	1565	1569			
8.3.25			17999	18021	100g	100g	25g	16176	16197	7.8	7.7	1569	1574			
9.3.25																
10.3.25			18021	18044	120g	120g	25g	16197	16219	7.7	7.9	1574	1578			
11.3.25			18044	18063	100g	100g	20g	16219	16237	7.9	8.1	1578	1582			
12.3.25			18063	18084	120g	120g	20g	16237	16257	8.1	8.2	1582	1585			
13.3.25			18084	18104	100g	120g	25g	16257	16276	8.2	8.3	1585	1589			
14.3.25			18104	18122	120g	100g	20g	16276	16293	8.3	8.2	1589	1592			
15.3.25			18122	18141	100g	100g	20g	16293	16311	8.2	8.4	1592	1595			
16.3.25																
17.3.25			18141	18163	120g	120g	20g	16311	16332	8.4	8.2	1595	1599			
18.3.25			18163	18184	100g	100g	25g	16332	16352	8.2	8.1	1599	1602			
19.3.25			18184	18206	100g	100g	20g	16352	16373	8.1	8.2	1602	1605			
20.3.25			18206	18230	120g	120g	20g	16373	16396	8.2	8.0	1605	1609			
21.3.25			18230	18251	100g	100g	20g	16396	16416	8.0	7.9	1609	1613			
22.3.25			18251	18273	100g	120g	20g	16416	16437	7.9	7.9	1613	1618			
23.3.25																
24.3.25			18273	18293	100g	120g	20g	16437	16456	7.9	8.1	1618	1621			
25.3.25			18293	18312	120g	100g	20g	16456	16474	8.1	8.2	1621	1625			
26.3.25			18312	18336	100g	100g	20g	16474	16497	8.2	8.0	1625	1628			
27.3.25			18336	18358	120g	100g	20g	16497	16518	8.0	8.1	1628	1631			
28.3.25			18358	18379	100g	100g	20g	16518	16538	8.1	8.2	1631	1634			
29.3.25			18379	18397	100g	100g	20g	16538	16555	8.2	8.0	1634	1638			
30.3.25																
31.3.25			18397	18421	100g	100g	20g	16555	16577	8.0	8.1	1638	1641			

PLACE : SONIPAT

ETP OPERATOR

PIONEER ENVIRO TECH (ENVIRONMENT CONSULTANT

AUTHORISED SIGNATORY

LOG BOOK OF SEWERAGE / EFFLUENT TREATMENT PLANT

MOB. 9896551023

NAME & ADDRESS OF UNIT:- M/s

Derwin touch, Plot No. 600, Barhi HSTI DC

MONTH -

April '25

DATE	INLET PUMP		BOREWELL METER READING		CHEMICAL CONSUMPTION			FLOW METER READING		PH. METER		ENERGY METER		SLUDGE KG.	SIGNATURE	REMARKS
	ON	OFF	ON	OFF	LIME	ALAM	POLY	ON	OFF	ON	OFF	ON	OFF			
1.4.25			18421	18442	100g	100g	20g	16577	16597	8.1	8.0	1641	1646			
2.4.25			18442	18466	100g	100g	20g	16597	16620	8.0	7.8	1646	1650	12kg		
3.4.25			18466	18487	120g	100g	20g	16620	16640	7.8	8.0	1650	1656			
4.4.25			18487	18510	100g	120g	20g	16640	16662	8.0	8.1	1656	1661			
5.4.25			18510	18529	100g	120g	20g	16662	16680	8.1	8.1	1661	1665			
6.4.25																
7.4.25			18529	18551	120g	100g	25g	16680	16701	8.1	8.3	1665	1669			
8.4.25			18551	18572	100g	120g	25g	16701	16721	8.3	7.9	1669	1674	1kg		
9.4.25			18572	18595	100g	120g	25g	16721	16743	7.9	8.2	1674	1678			
10.4.25			18595	18616	100g	100g	20g	16743	16763	8.2	8.0	1678	1683			
11.4.25	ELECTRICITY				SHUT DOWN											
12.4.25																
13.4.25																
14.4.25			18616	18640	120g	100g	20g	16763	16786	8.0	8.1	1683	1688			
15.4.25			18640	18662	100g	100g	25g	16786	16807	8.1	8.2	1688	1692			
16.4.25			18662	18683	100g	100g	25g	16807	16827	8.2	8.0	1692	1696	1.5kg		
17.4.25			18683	18704	150g	150gm	20g	16827	16846	8.0	8.8	1696	1699			
18.4.25			18704	18728	100g	100g	20g	16846	16869	7.8	7.9	1699	1704			
19.4.25			18728	18750	100g	100g	20g	16869	16890	7.9	8.1	1704	1709			
20.4.25																
21.4.25			18750	18774	100g	100g	20g	16890	16913	8.1	8.2	1709	1713			
22.4.25			18774	18819	100g	100g	20g	16913	16956	8.2	8.3	1713	1715			

Government of Haryana
Haryana Water Resources Authority
Applications for Renewal of Permission to Extract Ground Water for Industrial use

Application No: HWRA/IND/R/2025/3773 (Application Received Fee Paid)

HWRA Previous NOC No: HWRA/NOC/IND/N/2024/1916 [Download](#)
 23/08/2023

valid upto :

HWRA Previous Application No: HWRA/IND/N/2022/1924 [Download](#)

I. General Information:		
Application Type Category/ Type of Application:		
(i)	Name of Applicant:	ASHISH MITTAL
	ID Proof Type	Aadhaar
	ID Proof no	XXXXXXXXX6165
	Id Proof Document	Download
(ii)	Designation of Applicant:	Proprietor
	Authorization Letter in the name of ASHISH MITTAL (applicant)	Download
(iii)	Name of Industry:	DENIM TOUCH
(iv)	Registration number of Industry:	UDYAM-HR-18-0017975
(v)	Location Details of the Industrial Unit	
	Industrial Unit Address	PLOT NO. 600, PHASE-II, HSIIDC BARHI SONIPAT
	State:	Haryana
	District:	SONIPAT
	Tehsil:	Ganaur
	Block:	GANAUR
	Village/MC:	Bari
	Region:	over-exploited over-exploited
(vi)	Correspondence Address	
	Complete Postal Address	PLOT NO. 600, PHASE-II, HSIIDC BARHI SONIPAT
	Mobile Number:	7888603574
	E-Mail of Industry:	ashishm63@gmail.com
(vii)	Salient Features of the Industrial Activity:	
	Type of Industry	Textile Dyeing
	Industry fall under	Previous: Small New : Small
	Is Water Intensive	Yes
	Purpose of Abstraction	Other Use - INDUSTRIAL AND DOMESTIC USE
	Groundwater utilization for	Unknown
	Consent to Operate	Download
		CTO/CTE Number : 313101717SONCTE4712908 Issue Date : 30/11/2017
	Validity Period of Consent to Operate	From : 30 Nov 2017 To : 29 Nov 2022

	Large industry/ MSME certificate/ proof	Download	
	Description : dyeing of yarn		
(viii)	Land use details of the existing/proposed Industrial unit premises		
	Ownership of the land(Enclose documents of ownership)	Download	
	Latitude	Longitude	29.110082 77.040241
	Location Map	Download	
	Total Land area(in sq m)	450.00	
	Rooftop area of buildings/sheds(in sq m)	270.00	
	Road/paved area(in sq m)	0.00	
	Green belt area(in sq m)	0.00	
	Open Land (in sq m)	180.00	
	Source of availability of surface water for Industrial use, if any	No	
	Townships/villages within 2 km radius of the Industrial unit	Yes	barhi
2)	Detail of water requirement/ recycled water usage : (Please enclose flow chart of activities and requirement of water at each stage)		
	Flow Chart of activities and requirement of water	Download	
	Water Balance Chart with water requirement at each Stage.	Download	
	Affidavit for Non/Partial supply of water from local government water supply agency (in case of ground water requirement less than 10 KLD)	Download	
	NOC/Certificate for non/ partial supply of fresh water/ treated waste from the local government water supply agency	Download	
	Quality of groundwater	Fresh Water	Fresh Water
	Name of NABL(Under Valid Certificate)	envirochem testing and asia test house	
	Upload test report of groundwater quality from NABL accredited lab	Pre-monsoon	Post-monsoon
		Download	Download
	Whether any change in Groundwater Requirement	Yes	
	If yes, then reason & justification for change in ground water requirement along with supporting documents, if any.		
	Justification for Reduction of Groundwater Requirement from 150 m ³ /day to 80 m ³ /day The original estimate of 150 KLD (kilo litres per day) for groundwater requirement was based on a projected scale of operations and associated water usage that, at the planning stage, reflected our anticipated full-capacity production. However, during actual operations, it became evident that the water requirement was significantly lower than initially projected. This reduction is primarily due to the follo		
		Existing	Revised
(i)	Total water required(in m3/day)	162.00	92.00 Download
a.	Ground Water required(in m3/day)	150.00	80.00
b.	Recycled Water usage(in m3/day)	10.00	10.00

c. Proposed/existing water supply from any agency(in m3/day)	2.00	2.00
--	------	------

(ii) Breakup of Water Requirement and Usage:						
	Activity	Existing Requirement (m3/day)	Revised Requirement (m3/day)	No. of Operational Days in a Year	Annual Requirement (m3/year)	
a.	Industrial Activity	150.00	80.00	300	24000.00	
b.	Residential / Domestic	2.00	2.00	300	600.00	
c.	Greenbelt Development / Environment Maintenance	0.00	0.00	0	0.00	
d.	Other Use	10.00	10.00	300	3000.00	
e.	Grand Total	162.00	92.00		27600.00	

Source of recycled water	ETP
--------------------------	-----

(iii) Breakup of Recycled Water Usage:				
		(m3/day)	(Days)	(m3/year)
	(a) Total Waste Water Generated:	72.00	300	21600.00
	(b) Quantity of Treated Water Available	7.00	300	2100.00
	i). Reuse in Industrial Activity:	0.00	0	0.00
	ii). Reuse in Green Belt Development:	3.00	300	900.00
	iii). Any other use	4.00	300	1200.00
	(c) Total Treated Water Utilized:	7.00		2100.00
	(d) Quantity and mode of disposal of unutilised effluent:	65.00	LEADING TO HSIIDC SEWER	

3. Details of existing and/ or proposed groundwater abstraction structures

(a) Groundwater Abstraction Structure-Existing

SNo.	Type/ Year of construction	Depth (meter)/ Diameter (mm)	Depth to water level (meters below ground level)	Discharge (m3 per hour)	Operational hours/ (day)/ days/year	Mode of lift	Horse Power of pump	Whether fitted with water meter or not
1	bore well/ 2017	60.00/ 125.00	55.00	6.00	13.33/ 300	1	5.00	Yes

Source of fresh water requirement being met uptill now

Affidavit duly attested by the Applicant regarding non-existence of tubewell

4. Likely date of operation of proposed tubewell

5. Quantum of ground water recharge(m3/year)

0.00

6. Water Efficient Technology will be adopted

[Download](#)

7. Valid Consent of operate issued by HSPCB(CTO)

[Download](#)

8.	Compliance Report as per format (In case of NOC issued by HWRA, fill the compliance status against the link on the portal. Take the print out of Compliance Report so generated and attach here duly signed by the applicant)	View Online compliance Report
9.	Self-water audit report as per format for 100-500 KLD. Water audit report from accredited consultant for water requirement more than 500 KLD.	
10.	Affidavit for compliance, as per format.	
11.	Impact Assessment Report prepared by the accredited consultant : Submit IAR of existing / proposed groundwater withdrawal on the groundwater regime and socio-economic impacts report. Pro-forma for the report is given in Annexure IV of HWRA Guidelines dated 10.9.21. On top of the IAR, provide the Check List + Salient features of IAR, in the prescribed formats.	
12.	i. Any Other Document/Information	Download
	ii. Any Other Document/Information	
	iii. Any Other Document/Information	
13.	I shall comply with all the terms and conditions of the Permission for renewal.	Yes

Self Declaration:-

- I hereby declare that all the documents prescribed in the application form have been uploaded and no blank / another / irrelevant documents have been uploaded against specified documents. I am also aware that any false/ wrong submission /uploading of document will lead to rejection of my application without any notice.
- I hereby certify that the contents of the above Application are true to the best of my knowledge and belief and that it conceals nothing and that no part of it is false. I understand that if any information furnished by me is found to be false, Haryana Ground Water Authority can take punitive action against me as per the extant rules. Further, I shall comply with all the terms and conditions of the permission/NOC to be granted by HWRA.

Date:

Place:

Signature of Applicant with Office Seal

(ASHISH MITTAL)

(Proprietor)

a) Information of payment for Application Fee

Total Amount				
Mode of Payment	Online			
Reference No.	Transaction No.	Date	Amount	Status
HRWA1017196320294858	AXIdd0cd21b5b9844dcbdaae 6bc2a9dc4ab	15/04/2025	25000	Success

b) Information of payment for Tarrif Fee

Total Amount			
Mode of Payment			



Haryana State Pollution Control Board
Star Complex, Opp. General Hospital, Delhi Road, Sonapat Ph. 0130-
2236119(O) Email:- hspcbrosr@gmail.com



No. :HWM/SON/2022/22160185

DT: 13/04/2022

To

M/s DENIM TOUCH
 PLOT NO. 600 HSIIDC BARHI SONEPAT
 Sonipat

Sub: Grant of Authorization under Hazardous and Other Wastes(Management & Transboundary Movement) Rules, 2016

- Reference of application:22160185 dated: 13/04/2022
- NARESH SINGH of DENIM TOUCH is hereby granted an authorization for generation, collection, storage on the premises situated at PLOT NO. 600 HSIIDC BARHI SONEPAT

HARYANA STATE
 Details of Authorization

S.No.	Name of process and Category of Hazardous Waste as per the Schedules I, II and III of these rules	Authorised mode of disposal or recycling or utilisation or co-processing, etc.	Quantity
1	Industrial operations using mineral/synthetic oil as lubricant in hydraulic systems or other applications, Used/spent oil	Through authorized recyclers	0.05 KL/Annu m
2	Purification and treatment of exhaust air, water and waste water from the treatment plants (CETP's), Chemical sludge from waste water treatment	Through GEPIL	0.2 T/Annum

- The authorization shall be valid for a period of 10/04/2022 to 30/09/2026
- The authorization is subject to the following general and specific conditions :-

- (i) **1. The unit will comply with provision of all applicable Acts/Rules/Direction of the Board/CPCB. 2. Unit will submit copy of agreement made with GEPIL for proper disposal of H.W. 3. Unit will generate its manifest online for proper disposal of hazardous waste through GEPIL. 4. Unit will submit annual returns on prescribed format before 30th June as per HOWM Rules. 5. Unit will renew its agreement with GEPIL and unit will apply renewal of authorization within stipulated time period**

Regional Officer Sonipat

For Haryana State Pollution Control Board

Conditions of Authorization:

1. The authorised person shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.
2. The authorization or its renewal shall be produced for inspection at the request of an officer authorised by the State Pollution Control Board.
3. The person authorised shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorization.
4. Any unauthorised change in personnel equipment or working conditions as mentioned in the application by the person authorised shall constitute a breach of this authorization.
5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorization is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time.
6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on "Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and Penalty".
7. An application for the renewal of an authorization shall be made as laid down under these Rules.
8. Any other conditions for compliance as per the guidelines issued by the Ministry of Environment, Forest and Climate Changes or Central Pollution Control Board from time to time.
9. Annual return shall be filed by June 30th for the period ensuring 31st March of the year.

NAVEEN
GULIA
Regionl Officer Sonipat

Digitally signed by
NAVEEN GULIA
Date: 2022.04.13
16:36:47 +05'30'

For Haryana State Pollution Control Board



हरियाणा सरकार
हरियाणा जल संसाधन प्राधिकरण
Government of Haryana
Haryana Water Resources Authority

PERMISSION CERTIFICATE FOR GROUND WATER EXTRACTION

Project Name:	DENIM TOUCH		
Project Address:	PLOT NO. 600, PHASE-II, HSIIDC BARHI SONIPAT		
Village/MC:	Bari	Tehsil:	Ganaur
District:	SONIPAT	State:	Haryana
Pin Code:	--		
Communication Address:	PLOT NO. 600, PHASE-II, HSIIDC BARHI SONIPAT		
Address Regional Office:	Rear Building, 3rd Floor, HSVP, Sector-6, Panchkula		
1. NOC No.:	HWRA/NOC/IND/N/2024/1916		
2. Application No.:	HWRA/IND/N/2022/1924	3. Category:	Industry
4. Project Status:	New	5. NOC Type:	New
6. Ground Water Extraction Permitted:			
Ground Water For	m3/day	m3/year	Valid From
Fresh Water	150.00	45000.00	23/08/2022
Total	150.00	45000.00	--
Valid Upto	23/08/2023		
7. Details of Ground Water Extraction: Total Existing No.:	1		
Total Proposed No.:	0		
	DW	DCB	BW
Abstraction Structure*	--	--	1
	TW	DW	DCB
	--	--	--
	BW	TW	
	--	--	--
*DW - Dug Well;DCB - Dug cum Bore Well;BW - Bore Well;TW - Tube Well;DWLR - Digital Water Level Recorder			
8. Quantum of ground water recharge(m3/year)	--		
9. Number of Piezometers (Observation wells) to be constructed/ monitored & Monitoring mechanism	No. of Piezometers	Monitoring Mechanism	
		Manual	DWLR
		Telemetry	
	0	0	0

* Terms & conditions are at the back of this page.



Note: This is computer generated certificate, it can be validated by scanning QR code.

Validity of this NOC shall be subject to compliance of the following mandatory conditions

This NOC for abstraction of ground water, shall be subject to the following terms and conditions



1. NOC is granted to the applicant on the condition that local government water supply agencies are not able to supply the desired quantity of water. In case of supply of water from local agency the applicant shall immediately inform HWRA and reduce the abstraction of ground water accordingly.
2. The applicant shall adopt latest water efficient technologies to reduce dependence on ground water resources by 20% in three years. Compliance report in this regard shall be submitted yearly. The proof of reduction of dependence on ground water shall also be submitted half yearly i.e., at the time of deposit of water abstraction charges of the second quarter.
3. The applicant abstracting ground water between 100-500 kld shall undertake self-annual water audit and those abstracting ground water more than 500 kld shall undertake water audit through organisations authorised by Government of India or HWRA and submit audit reports at the time of renewal of the NOC.
4. Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism shall be mandatory for industries drawing or proposing to draw more than 500 kld of ground water and Monitoring of water level shall be done by project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 25 m from the production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well wells Detailed guidelines for design and construction of piezometer is given on the portal. Monthly water level data shall be submitted to the HRWA through the web portal on quarterly basis.
5. The applicant with red category industries as per Haryana State Pollution Control Board shall store the harvested rainwater in surface storage tanks for use in the industry and shall not use the harvested rainwater to recharge ground water, further the applicants under this category shall ensure wellhead protection measures to prevent ground water pollution and will inform the compliance within 3 months.
6. Injection of treated/untreated wastewater/effluents into aquifer system is strictly prohibited.
7. The applicant drawing ground water in safe, semi-critical and critical assessment units shall be required to pay ground water abstraction charges on quarterly basis, applicable as per Tables 5.3A.
8. The applicant drawing ground water in over-exploited assessment units shall be liable to pay ground water restoration charges on quarterly basis, applicable as per Tables 5.3 B.
9. All the tube wells/ground water abstraction structures permitted shall be fixed with digital electromagnetic/ultrasonic water meters, by the industry at its own cost with telemetry system and monthly ground water abstraction data shall be recorded in a logbook. Compliance to this condition shall be reported within one month from the date of issue of this letter. Daily water meter readings to be recorded in a dedicated register and shall be submitted on the web portal to HWRA on quarterly basis or through centralized mechanism evolved by HWRA. The geotag photos of all the flow meters/water meters showing date and coordinates be uploaded on the portal for calculation of quarterly tariff. Without geotagged photos not showing date and coordinates will not be entertained.
10. The applicant, as per approved proposal, shall implement rainwater harvesting and ground water recharge measures within three months from the date of issuance of this NOC and undertake periodic maintenance of recharge structures. Photographs (with geo tag only) of the recharge structures etc. and compliance of completion of construction of the same along with copy of NOC shall be furnished immediately to the Haryana Water Resources Authority for verification, on the Email ID of the Authority (compliance - hwra@hry.gov.in)
11. The ground water chemical quality shall be monitored twice in a year during pre & post- monsoon period.
12. The monthly ground water level monitoring data in respect of piezometer shall be submitted quarterly to the Haryana Water Resources Authority on regular basis.
13. The applicant shall ensure proper recycling and reuse, including use for green belt, of wastewater after adequate treatment.
14. In case of renewal, application shall be submitted online within 90 days before the expiry of this NOC and abstraction of ground water, after expiry of NOC shall be illegal and liable for legal action as per law.
15. The applicant shall seek prior permissions from HWRA for any increase in daily quantum of groundwater abstraction (i.e. more than the permitted limit in the NOC).
16. Where the applicant granted NOC for abstraction of saline water and the existing well(s) is/are yielding fresh water, the same shall be sealed and new tube well(s) tapping saline water shall be constructed within 3 months of the issuance of NOC or from the date of seal of the fresh water tube well, as the case may be. The applicant shall be also ensuring safe disposal of saline residue, if any.
17. The applicant shall comply with the provisions of the Haryana Water Resources (Conservation, Regulation and Management) Authority Act, 2020, Rules, regulations, guidelines and directions issued thereunder. Non-compliance of these provisions shall be liable for the penalty as per the provisions of the Act, rules and regulations, guidelines and directions issued thereunder.
18. The applicant shall ensure the 100% reuse for non potable usage of self generated waste water after due treatment. He shall also ensure to reuse for non potable usage the Treated Waste Water (other than self generated) as per application and NOC terms & conditions
19. Since, this NOC has been issued on the basis of self-assessment by the applicant and without any site inspection, hence the Authority may inspect the site/unit and documents at any time. In case any material difference is found in the information submitted and the site conditions or documents, the Authority may suspend the NOC granted immediately and may revoke or modify the NOC after giving a notice to the applicant.
20. This NOC is subject to prevailing State Government rules/law of Courts orders related to construction of tube well, ground water withdrawal, construction of recharge or conservation structure/discharge of effluents or any such matters as applicable.
21. The applicant shall comply with the directions/conditions/instructions issued by any Court of law related to the matters concerned with the Authority.
22. The applicant shall report self-compliance duly signed by authorized person along with authorization letter by e-mail to Haryana Water Resources Authority quarterly as well as yearly basis after the issuance of NOC.
23. This NOC does not absolve the applicant of his obligation/requirement to obtain the necessary approvals from the statutory and administrative Authorities/Departments.
24. The issuance of this NOC does not imply that other statutory or administrative clearances shall necessarily be granted to the applicant by the concerned authorities. The concerned Authorities shall act as per their own procedure.
25. The applicant shall immediately inform the HWRA, if any change in the information provided by the applicant in the application form for seeking NOC.
26. This NOC shall not absolve the applicant from any penalty/punishment/environment compensation, which may have been imposed or may be imposed, for abstraction of groundwater during such period, before the issuance of this NOC.
27. In case of non-payment or delayed payment of ground water abstraction/restoration charges, a penal interest @ 18% shall be charged.
28. The necessary compliance shall be submitted to the Authority on the web portal of the Authority i.e. www.hwra.org.in or on the email id compliance-hwra@hry.gov.in.
29. In case validity period of the CTE/CTO expires during currency period of the NOC, then it will be responsibility of the project proponent to get it renewed well in time & submit renewed CTE/CTO within month after renewal of CTE/CTO by HSPCB, to HWRA. If the CTE/CTO has been suspended or rejected, project proponent is required to intimate the same to HWRA within a week of such rejection or suspension.
30. **Project proponent will ensure maximum usage of treated waste water and will submit compliance in this regard on semi-annual basis(half yearly), to HWRA. Applicant to confirm the same.**

Note: This is computer generated certificate, it can be validated by scanning QR code.

VAKALATNAMA

BEFORE THE NATIONAL GREEN TRIBUNAL PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 622 OF 2024

IN RE:-

VARUN GULATI

...APPLICANT

VERSUS

STATE OF HARYANA & ORS.

...RESPONDENTS

KNOW ALL to whom these presents shall come that I/We, undersigned the above named do hereby appoint.

**SIDDHARTH BATRA (P/1083/2004), ARCHNA YADAV (D/1837/2020), SHIVANI CHAWLA (D/2233/2019),
CHINMAY DUBEY (D/8141/2021) & RHYTHM KATYAL (D/3528/2022);**

Advocates

Satram Dass B & Co., 8A, Sagar Apartment, 6 Tilak Marg, New Delhi-110001

Mob: 988888 4445, Email: siddharth.batra@satramdass.com

(hereinafter called the advocate/s) to be my/our Advocate in the above noted case and authorize him: -

To act, appear and plead in the above-noted case in this Court or in any other Court in which the same may be tried or heard and also in the Appellate Court including High Court subject to payment of fees separately for each court by me/us.

To sign file, verify and present pleadings, appeals, cross-objections or petitions for executions, review, revision, withdrawal, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages subject to payment of fees for each stage. To file and take back documents, to admit and/or deny the documents of opposite party. To withdraw or compromise the said case or submit to arbitration any differences or disputes that may arise touching or in any manner relating to the said case. To take execution proceedings. To deposit, draw and receive monthly cheques, cash and grant receipts thereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution of the said case. To appoint and instruct any other Legal Practitioner authorizing him to exercise the power and authority hereby conferred upon the Advocate whenever he may think fit to do so and to sign the power of attorney on our behalf.

And I/We the undersigned do hereby agree to ratify and confirm all acts done by the Advocate or his substitute in the matter as my/our own acts, as if done by me/us to all intents and proposes. And I/We undertake that I/We or my /our duly authorised agent would appear in Court on all hearings and will inform the Advocate for appearance when the case is called. And I/We the undersigned do hereby agree not to hold the advocate or his substitute responsible for the result of the said case. The adjournment costs whenever ordered by the Court shall be of the Advocate which he shall receive and retain for himself. And I/We the undersigned do hereby agree that in the event of the whole or part of the fee agreed by me/us to be paid to the advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid up. The fee settled is only for the above case and above Court. I/We hereby agree that once fee is paid, I/We will not be entitled for the refund of the same in any case whatsoever and if the case prolongs for more than 3 years the original fee shall be paid again by me/us.

IN WITNESS WHEREOF I/We do hereunto set my/our hand to these presents the contents of which have been understood by me/us on this **19th** day of **Feb.,** 2025

Accepted, identified and certified subjected to the terms of the fees.

Sb

Archana yadav

**DENIM TOUCH
PLOT NO 600, BARHI HSIIDC
GANAUR. SONIPAT-131101**

Client

[SIDDHARTH BATRA] [ARCHNA YADAV]

Shivani chawla

Chinmay

Rhythm

[SHIVANI CHAWLA] [CHINMAY DUBEY] & [RHYTHM KATYAL]

Advocates

For DENIM TOUCH
Denim Touch
Proprietor

Advance service copies of short reply on behalf of Respondent Nos. 34, 70, 79, 84, 95 & 98 in O.A. No. 622/2024 titled as 'Varun Gulati v. State of Haryana & Ors.'

1 message

Vijay Kumar <vijay.kumar@satramdass.com>

Thu, May 29, 2025 at 4:21 PM

To: Mansi Chahal <mansichahal104@gmail.com>, Varun Gulati <jansewajanhit@gmail.com>

Cc: Shivani Chawla <shivani.chawla@satramdass.com>, Rhythm Katyal <rhythm.katyal@satramdass.com>, Chinmay Dubey <chinmay.dubey@satramdass.com>, Archana Yadav <archana.yadav@satramdass.com>

 Paperbook-NGT Reply-R79 Paras Tubetech
Pvt_Redacted.pdf

 Paperbook-NGT REPLY-R95 Sumit
Enterprises_Redacted.pdf

 Paperbook-NGT Reply-R98 Season
Farm_Redacted.pdf

 Paperbook-NGT REPLY-R84 DESIGN O
CREATION.pdf

Dear Sir,

PFA.

Advance service copies of short reply on behalf of Respondent Nos. 34, 70, 79, 84, 95 & 98 in O.A. No. 622/2024 titled as 'Varun Gulati v. State of Haryana & Ors.'

Kindly treat the same as Proof of service.

Regards

Vijay Kumar
Office Manager


SATRAM DASS B & CO.
ADVOCATES
8A Sagar Apartment
6 Tilak Marg
New Delhi - 110001
Landline - +91-11-47046111
vijay.kumar@satramdass.com

Satram Dass B & Co. made the following annotations

"This message and any attachments are solely for the intended recipient and may contain confidential or privileged information. If you are not the intended recipient, any disclosure, copying, use, or distribution of the information included in this message and any attachments is prohibited. If you have received this communication in error, please notify us by reply e-mail and immediately and permanently delete this message and any attachments. Thank you."

2 attachments

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12795K

 **Paperbook-NGT Reply-R70 Denim Touch.pdf**
11036K